

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 262 OF 2019 &
IA NO. 602 OF 2019**

Dated : 14th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Indian Captive Power Producers Association **Appellant(s)**
Vs.
Gujarat Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. Pallav Mongia
Mr. Pandey
Mr. Abhinav Goyal for R-1

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya
Ms. Tanya Sareen for R2

ORDER

IA No. 602 of 2019

(exemption from filing certified copy of impugned order)

We have heard learned counsel for the Appellant. For the reasons stated in the application, IA is rejected.

APPEAL No. 262 of 2019

It is submitted that pleadings are complete.

List the matter for hearing on **20.01.2020**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**